## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.



CCP 407/92 in OA No.2737/91

Date of decision: 2.4.93

Sh .Kewal Kumar

Petitioner

Vs .

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Sh.Y.P.Anand Chairman, Railway Board, New Delhi.

Respondent

C oram: The Hon'ble Mr .Justice V .S . Malimath, Chairman The Hon'ble Mr .B .N .Dhoundiyal, Member(A)

For the Petitioner For the Respondent . Sh.R.K.Kamal,Counsel.

.. Sh.P.H.Ramchandani, Sr.Counsel with Sh.Shyam Moorjani, Counsel.

## ORDER (ORAL)

In view of the fact that the Supreme Court has granted stay and finally heard the matter, these preceedings are dropped. Notice of contempt is discharged.

(B.N. DHOUNDIYAL)
MEMBER (A)

(V.S.MALIMATH) CHAIRMAN